

# FORM 23AAA

[Pursuant to section 211(4)  
of the Companies Act, 1956]

Application to Central Government for modification in  
the matters to be stated in the company's balance  
sheet or profit and loss account

Form Language ☐ English ☐ हिन्दी

**Note - All fields marked in \* are to be mandatorily filled.**

1(a). \* Corporate identity number (CIN) of company

(b). Global location number (GLN) of company

2(a). Name of the company

(b). Address of the  
registered office of  
the company

3(a). \* Turnover of company (in Rs.)

(b). \* Whether the company is a hotel company ☐ Yes ☐ No

If yes

(i) Percentage of income from food

(ii) Percentage of income from beverage

4. \* Financial year for which exemption is sought for From  To   
(DD/MM /YYYY) (DD/MM/YYYY)

5. \* Whether latest accounts have been adopted by members or not: ☐ Yes ☐ No

6. \* Nature of business ☐ Manufacturing ☐ Trading ☐ Export oriented ☐ Service company

7. \* Specific paras of part II of schedule VI to the Companies Act, 1956 from which exemption has been sought for along with precise justification for each exemption

8. \* Is this the first application ☐ Yes ☐ No

If yes, state precise reasons as to how the company has been complying in the past

9. \* Whether the company is producing or supplying defence equipments ☐ Yes ☐ No

If yes, the recommendation of the Ministry of Defence or the concerned Defence department confirming that all the products manufactured by the company are for defence purpose and disclosures of the quantitative details in the published accounts would not be in national interest (for company's producing or supplying defence equipments)

10. \* Whether the company is maintaining proper purchase, sale and stock register so as to furnish the true and fair view of its state of affairs in compliance with section 209 or section 211 with schedule VI to the Companies Act, 1956 ☐ Yes ☐ No

If no, why

11. \* Whether details for which exemption is being asked for, have been given by the company in its tax audit reports under the Income-tax Rules, 1962 ☐ Yes ☐ No

If no, why

12. In case your company is a hotel company, please specify the number of hotels or restaurants or bars being operated or run by the company along with the addresses. Also mention the number of rooms or restaurants or bars in each hotels.

**Attachments**

1. \*Copy of the board of directors resolution for exemption sought (Indicating the specific para and financial year)
2. Recommendation of the Ministry of Defence or concerned Defence department or concerned administrative ministry
3. Optional attachment(s) - if any

List of attachments

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**Declaration**

To the best of my knowledge and belief, the information given in this application and its attachments is correct and complete.

I have been authorised by the board of directors' resolution dated \*  (DD/MM/YYYY)  
to sign and submit this application.

**To be digitally signed by**

Managing director or director or manager or secretary of the company

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**For office use only:****Digital signature of the authorising officer**

This e-Form is hereby approved

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This e-Form is hereby rejected

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